FIR No.903/20 Ps Ranhola U/s 363/376 IPC & 6 POCSO Act & 9 PCM ACt

29.12.2020.

Fresh charge sheet filed.

Present:

Sh. Raj Kumar, Ld. APP for State (through VC).

IO/SI Sapna in person.

Put up for consideration on 05.01.2021 before concerned court.

FIR No.876/20 Ps Ranhola State Vs. Deepak @ Kana @ Sunil

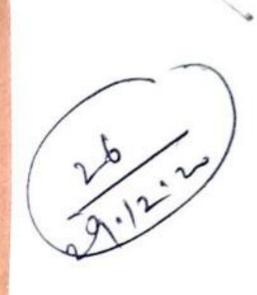
29.12.2020.

Fresh charge sheet filed. It be checked and registered.

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

IO/SI Anil Kumar in person.

Put up for consideration on 05.01.2021 before concerned court.



FIR No.478/20 Ps Patel Nagar

29.12.2020.

Fresh bail application filed on behalf of the applicant/accused.

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Sh. A.K. Sharma, Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail

application on 30.12.2020.

Stort of sunt.



FIR No.485/20 Ps Patel Nagar

29.12.2020.

Fresh bail application filed on behalf of the applicant/accused.

Present:

Sh. Raj Kumar, Ld. APP for State (through VC).

Sh. A.K. Sharma, Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail

application on 30.12.2020.

What upstant.



FIR No.59/2020 PS: Mundka U/s 420/468/471 IPC State Vs. Lokesh Sharma

29.12.2020.

An bail application has been filed on behalf of applicant/accused.

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Sh. Pushpendu Shukla, Ld. Counsel for the accused/applicant.

This is application for grant of bail of accused/applicant Lokesh Sharma on behalf of accused u/s 437 Cr.P.C.

Reply by IO filed.

It is submitted by the ld. Counsel for accused that the accused is a law abiding and peace loving citizen of India and he has been falsely implicated in the present case by the complainant and also to settle his personal score and vendetta. It is further submitted by the ld. Counsel that the accused belongs to respectable family and is permanet resident of above mentioned address and there is no chance of his absconding away anywhere. It is further submitted that the accused has been languishing in judicial custody since 24.12.2020. It is further submitted that he has only one kidney. No fruitful purpose will be served keeping him in custody.

Ld. APP for State opposed the bail application vehementaly. It is submitted that the conduct of the accused is not proper. He has not properly co-operated in the investigation and NBWs were issued against the applicant/accused. The vehicle has still not been receovered. It is also submitted that the some of the documents have been sent to FSL and the report is still awaited. It is further submitted by the Ld. APP for State that the investigation is still at intial stage.

oly, the ld. Counsel of the applicant/accused submits that and not at initial stage and nothing has to be recovered.

Heard. Record persued.

In the present case, the investigation is still at initial stage, the vehicle has not yet been recovered. The allegations are serious in nature. Accordingly, court does not deem it proper to admit the accused on bail at this

Accordingly, the bail application of accused Lokesh Sharma is dismissed.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.



E-FIR No.26927/20 Ps Tilak Nagar State Vs. Mohd. Javeed.

29.12.2020.

Fresh bail application filed on behalf of the applicant/accused.

Present:

Sh. Raj Kumar, Ld. APP for State (through VC).

Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail application on 31.12.2020.

Sylving Strang



FIR No.1034/20 PS: Ranhola

29.12.2020.

Fresh bail application filed on behalf of the applicant/accused.

Present:

Sh. Raj Kumar, Ld. APP for State (through VC).

Pawan Kumar, Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail

application on 30.12.2020.

of survey.

FIR No 1362/2 PSI Pungabi By

29.12.2020.

A bail bond has been moved today.

Present:

Ms. Sulekha Bhaskar proxy counsel for accused.

Surety not present.

At request, put up on 30.12.2020.



FIR No.045142/19 PS Punjabi Bagh State Vs. Unknown

29.12.2020.

Present:

Sh. Raj Kumar, Ld. APP for State (through VC).

None for the applicant.

Put up on 30.12.2020.

(CHARAN SALWAN)
Duty MM-II/WEST/THC/DELHI
29.12.2020

At this stage, ld. Counsel for applicant has appeared and submits that he wishes to withdraw the present application.

Heard. Allowed.

The ld. Counsel for applicant submits that he requires a copy of the Copy of the RC attached with the application.

Allowed. · Earlier Latifixed Mands Cancelled.



FIR No.673/20 Ps Moti Nagar State Vs. Amit Kumar

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Sh. S.L. Sharma, Id. Counsel for accused with accused Amit Kumar in person.

IO/Insp. Rajbir Singh Lamba in person.

The accused sumbits that he wishes to surrender before the court today. The accused has surrendered in court.

The IO has moved an application for interrogation and arrest of the accused. The IO has identified the accused.

Heard. Allowed.

The IO is permitted to interrogate the accused for 30 minutes.

(CHARAN SALWAN)
Duty MM-II/WEST/THC/DELHI
29.12.2020

At 3:00pm

IO has moved an application seeking two days police custody of accused Amit Kumar for following reasons.

- 1. To recover the case property involved in the present case.
- 2. To find the co-accused. There are 7 accused involved and one is remaining to be caught.
- 3.To conduct further investigation.

Ld. Counsel for accused has made the following submissions.

1. The particulars of the auto are available with the IO.

pose would be served by keeping the accused in PC.

Heard. Record perused.

Allegations are serious in nature and considering the reasons stated by the IO the accused Amit Kumar is remanded to police custody for two days.

Accused be produced on 31.12.2020 before the court concerned/Duty MM.

Medical examination of accused be done as per rules.

Application disposed off accordingly.

Copy of the order be given dasti as prayed by the IO.



29.12.2020.

Challan.No.MTC-0161-5252-2020 MTC-0161-5253-2020 Vehicle No.9663213

Present:

None.

Put up on 30.12.2020.



Challan.No.MTC-0543-4618-2020 MTC-0543-4619-2020 Vehicle No.DL-1OX-0375

Present: None.

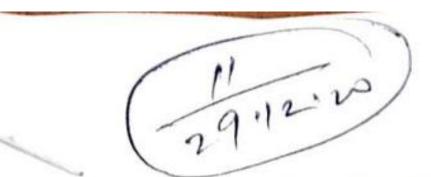
Put up on 30.12.2020.



Challan.No.MTC-0543-4618-2020 MTC-0543-4619-2020 Vehicle No.DL-1OX-0375

Present: None.

Put up on 30.12.2020.



29.12.2020.

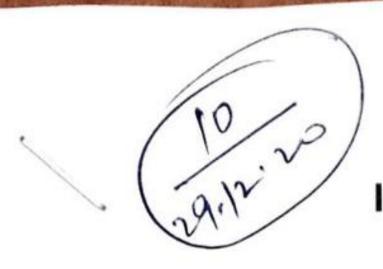
FIR NO.30253/20 PS Punjabi Bagh State Vs. Abdul Wahid @ Bitoo

Present:

None for applicant.

Put up on 31.12.2020.

shotrag report



FIR No.598/20 Ps Mundka State Vs. Rambharosh Yadav

29.12\2020

29.12.2020.

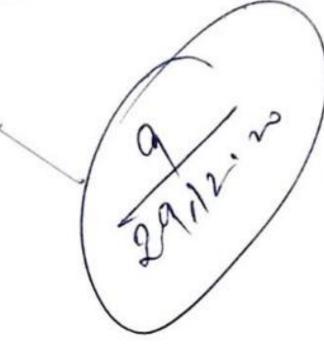
the behalf of on filed application bail Fresh applicant/accused.

Sh. Raj Kumar, Ld. APP for State (through VC). Present:

Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail application on 31.12.2020.

Duty MM-II/WEST/THC/DELHI



FIR No.159/19 Ps Tilak Nagar State Vs. Saluja @ Manjeet

29.12.2020.

Fresh bail application filed on behalf of the applicant/accused.

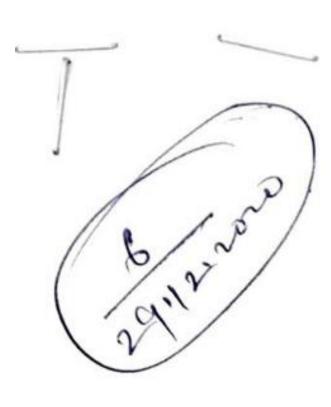
Present:

Sh. Raj Kumar, Ld. APP for State (through VC).

Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail application on 31.12.2020.

Mary all



FIR No.031479/2020 PS: Tilak Nagar U/s 379 IPC State Vs. Gurmeet Singh

29.12.2020.

An bail application has been filed on behalf of applicant/accused.

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Sh. Mahesh Kumar Ld. Counsel for the accused/applicant.

This is application for grant of bail of accused Gurmeet Singh S/o Sh. Balwinder Singh R/o A-587/88, J.J. Colony, Khyala, Vishnu Garden, New Delhi-110018 on behalf of accused u/s 437 Cr.P.C.

Reply by IO filed.

It is submitted by the ld. counsel for accused that the accused is a law abiding citizen and has been falsely implicated in the present case. It is further submitted by the ld. Counsel that the accused has nothing to do with the alleged offence and has been picked up by the police to fill the gaps of the prosecution. It is further submitted that the applicant/accused is a innocent person and keeps no concern with any illegal activities and he is a young person of 28 years and has liability to look after his family. It is further submitted that the accused has been languishing in judicial custody since 05.12.2020. No fruitful purpose will be served keeping him behind the bars.

Ld. APP for State opposed the bail application vehementaly.

This court is mindful of the proposition that bail is a rule and jail is an exception. As held by Hon'ble Supreme Court of India in the judgment titled State of Rajasthan, Jaipur Vs. Balchand @ Baliay 1978 SCR (1) 538, "The basic rule is bail, not jail, except where there are circumstances suggestive of fleeing from justice or thwarting the

offence or intimidating witness and the like by the petitioner who seeks enhlargment on bail from the court".

The accused is languishing in the custody since 05.12.2020 and reply filed by the IO is not showing any cognent ground for showing custodial detention of the accused.

In view of the submissions made by both the parties and considering the fact that accused is ready to cooperate in investigation and he has been already in jail since 05.12.2020, no fruitful purpose would be served by keeping the accused in judicial custody. Also the recovery has been made. Also the applicant/accused has no previous involvement in any case. The accused Gurmeet Singh S/o Sh. Balwinder Singh R/o A-587/88, J.J. Colony, Khyala, Vishnu Garden, New Delhi-110018 is hereby admitted to bail subject to furnishing of personal bond in the sum of Rs.20,000/- with one surety in the like amount subject to the following conditions:-

- 1. That he shall not indulge into similar offence or any other offence in the even of release on bail.
- 2. That he shall not tamper with the evidence in any manner.
- 3. That in case of change of his residential address, he shall intimate the court about the same.
- 4. That he shall regularly appear before this court on each and every date of hearing.

Application disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed

for.

FIR No.728/20 PS Punjabi Bagh State Vs. Irshad @ Mustakeem @ Mullah

29.12.2020.

Fresh bail application filed on behalf of the applicant/accused.

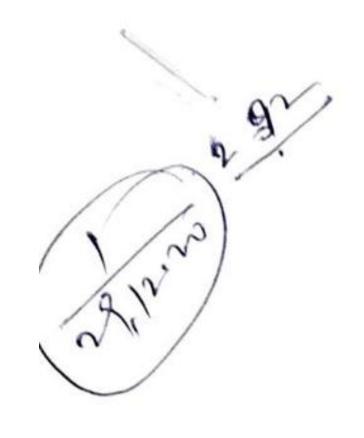
Present:

Sh. Raj Kumar, Ld. APP for State (through VC).

Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail application on 31.12.2020.

Wholes of the same



FIR No.596/2020 Ps Mundka U/sec.25 Arms Act. State Vs. Sachin

29.12.2020.

Fresh bail application filed on behalf of the applicant/accused.

Present:

Sh. Raj Kumar, Ld. APP for State (through VC).

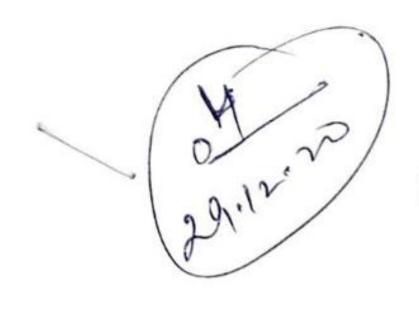
Sh. Manmohan Yadav Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail

application on 31.12.2020.

(CHARAN SALWAN)
Duty MM-II/WEST/THC/DELHI
29.12.2020

Show of



FIR NO.401/2019 PS: Tilak Nagar State Vs. Sonu

29.12.2020.

Present:

Sh. Raj Kumar, Ld. APP for State (through VC).

Sh. U.K. Giri ld. Counsel for accused.

Bail application is moved on behalf of the accused/applicant.

Report of IO is received and same is supplied to ld. Counsel.

IO is directed to provide the report of previous involvement of

accused.

Be awaited.

(CHARAN SALWAN)
Duty MM-II/WEST/THC/DELHI
29.12.2020

At 2:30pm

At this stage, the previous involvement report has been filed.

At request of Id. Counsel, put up on 30.12.2020.